Food Corporation of India

2466. SHRI SYED SIBTEY RAZI: Will the Minister of FOOD be pleased to state:

- (a) whether Government have received requests to departmentalise the handling operations of foodgrains in Food Corporation of India by doing away with present intermediary system;
 - (b) if so, the details thereof;
- (c) whether Government taken any action on these requests; and
- (d) if so, the details thereof and if not, the reasons therefor?

THB MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DIS-(SHRI TRIBUTION KAMA-LUDDIN AHMED): (a) and (b) Shri Sriballav Panigrahi M.P. (Lok Sabha) had raised this matter in he Lok Sabha on 4-5-1992 under Rule 377.

(c) and (d) In pursuance of the directions of the Supreme Cour on a writ petition filed by FCI Works Union in 1983 for aboliton of contract labour system in the FCI, Government has so far notified 193 centres of FCI prohibiting employment of contract labour her in. FCI management has already en-tered into an agreement with the labour unions for in roducing departmental system in 78 centres and fur her action like identification and assessment of labour streng h required is in progress. In respec of 102 centres, the matter has been referred back to the Ministry of Labour for further consideration. In the remaining 13 centres, efforts are being made to instal labour cooperatives so as to save the labourers from any possible exploitation by the contractors.

Allocation of Levy Sugar

2467. SHRI CHHOTUBHAI PATEL: SHRI JITENDRABHAI LABHSHANKER BHATT:

SHRT **VITHALBHAl** M. PATEL:

Will the Minister of Food be pleased to state:

- (a) what is the Government policy for allocation of levy sugar;
- (b) what is the monthly allocation to Gujarat;
- (c) whether Government propose to fix the levy sugar quota on the basis of Census of 1991;
- (d) if so, what is the population of Gujarat as per census 1991;
- (e) whether the Government of Gujarat has requested for increasing the levy quota; and
- (f) whether Government propose to increase the sugar quota and if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DIS-TRIBUTION (SHRI KAMALUD-DIN AHMED) (a) Under the present policy of partial control, monthly allocations of levy sugar to most of the States/UTs are made on uniform norms of ensuring minimum 425 gms per capita monthly availability for the projected pulation as on 1-10-86. These norms are effective from 1-2-87. In addition, an adhoc increase of 5% in the monthly levy allocations of all States/Uts has been allowed since August, 1991, which will continue till Sept., 1992, when the position would again be reviewed.

(b) The monthly allocation of levy sugar to Gujarat is 16194 tonnes since February, 1987. In addition,